

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-343/(ND)/17

In the matter of

Columbia Petro Chem. (P) Ltd.

Vs.

Petro Lub India Limited

....PETITIONER

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 09.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor :

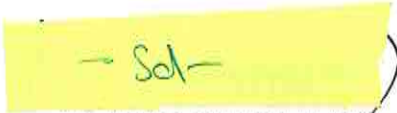
For the Intervener :

ORDER

Learned Counsel for the petitioner/Operational Creditor is present.

None appears for the Corporate Debtor despite notice. Hence, proceeded in its absence. Heard the matter.

Order reserved.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
09.1.2018